

under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) (a) Review by the Government on the working of the State Trading Corporation of India Limited, New Delhi, for the year 1973-74.

(b) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-8744/74]

(ii) (a) Review by the Government on the working of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1973-74.

(b) Annual Report of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-8745/74].

(iii) (a) Review by the Government on the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi for the year 1972-74.

(b) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1973-74 along with the Audited Accounts and

the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-8746/74].

(2) A copy of the Report (1974) of the Tariff Commission on the continuance of protection to the Sericulture Industry (Hindi version) under sub-section (2) of section 16 of the Tariff Commission Act, 1951. [Placed in Library. See No. LT-8747/74].

14.09 hrs.

#### MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 11th December, 1974 agreed without any amendment to the Conservation of Foreign Exchange and Prevention of Smuggling Activities Bill, 1974, which was passed by the Lok Sabha at its sitting held on the 6th December, 1974."

14.9½ hrs.

#### ASSENT TO BILL

SECRETARY-GENERAL: Sir, I lay on the Table the Small Coins (Offences) Amendment Bill, 1974 passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 6th December, 1974.